

By E-Mail/Speed Post/ Special Messenger

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)
NO. HC.VII-81/12400/2023/A

From :- Shri Utpal Rajkhowa,
Registrar (Vigilance),
Gauhati High Court,
Guwahati

To,
Shri Satyajit Khound,
Principal Judge,
Family Court-I, Kamrup

Dated Guwahati, the 19th December, 2023

Sub:- **Permission to avail Home Travel Concession (HTC)**
Ref:- Letter No. FCG.4/23/412/2023, dated 05.12.2023

Sir,

With reference to the above, I am directed to inform you that you have been allowed to avail HTC for the block period of 2022-2023, to travel from Guwahati to your hometown Jorhat by road and return, along with your wife Smti. Chayanika Sarmah and daughter Smti. Ragini Kaushik and son Shri Himnish Khound, w.e.f. 19.10.2023 to 27.10.2023, by the shortest possible route, as per existing Rule.

Thanking you.

Yours faithfully,

Sd/-

REGISTRAR (VIGILANCE)

Memo No. HC.VII-81/12400-12403/2023/A.

Dated 19th December, 2023

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. The Joint Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
- ✓ 3. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.

19/12/23

REGISTRAR (VIGILANCE)

19.12.2023